

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A.No.504/07

Tuesday this the 25th day of March 2008

C O R A M :

HON'BLE Dr.K.B.S.RAJAN, JUDICIAL MEMBER

HON'BLE Dr.K.S.SUGATHAN, ADMINISTRATIVE MEMBER

M.Natarajan,
S/o.Muthaiyan,
Accountant, O/o.the Joint Director,
CGHS, Trivandrum – 4.
Residing at MF-5/3009,
Vrindavan Colony, Pattom, Trivandrum – 4.

...Applicant

(By Advocate Mr.M.V.Somarajan)

Versus

1. Union of India represented by the Secretary,
Government of India, Ministry of Health & Family Welfare,
Nirman Bhavan, New Delhi.

2. The Director,
Central Government Health Scheme,
Nirman Bhavan, New Delhi.

3. The Joint Director,
Central Government Health Scheme,
Kesavadasapuram, Trivandrum – 4.

...Respondents

(By Advocate Mr.Varghese P Thomas,ACGSC)

This application having been heard on 25th March 2008 the Tribunal on the same day delivered the following :-

O R D E R

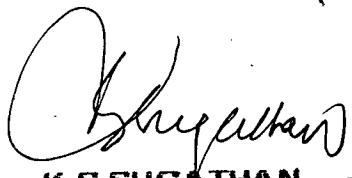
HON'BLE Dr.K.S.SUGATHAN, ADMINISTRATIVE MEMBER

As directed by this Tribunal, the concerned officer, the Joint Director, Central Government Health Scheme, Trivandrum is present before this Tribunal today. She submitted that in accordance with the direction of this Tribunal the order promoting Shri.M.Natarajan was modified on 1st February 2008. She also submitted that she was not having proper clerical assistance in those days to draft proper administrative orders.

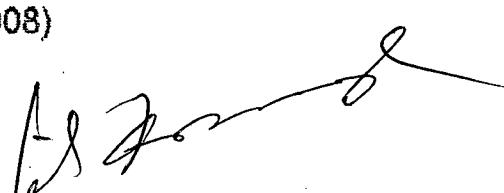
.2.

After hearing the counsel for the applicant and the respondents, the respondent, Joint Director, CGHS, Trivandrum was directed to further modify the order specifying that the applicant is promoted as Accountant in the pay scale of Rs.5500-9000/- with effect from the date he assumed charge. It is also directed that the promotion order should specify the entitlement of pay fixation under FR 22 (1) (a) (1) as per the 2nd paragraph of the order in Annexure A-4 issued by the CGHS, Chennai. Necessary modified order be issued accordingly within a period of two weeks from the date of receipt of a copy of this order. With these directions, the O.A is disposed of. No order as to costs.

(Dated this the 25th day of March 2008)



K.S.SUGATHAN
ADMINISTRATIVE MEMBER



K.B.S.RAJAN
JUDICIAL MEMBER

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